6495 Re-Extension of term [RAJYA SABHA] Members of Committee 6496 of Office of on Public Accounts

श्री राजनारायण : माननीया, हम समझे नहीं ।

THE DEPUTY CHAIRMAN: I think the Minister should clearly say that those who retire would be excluded. You can amend it.

DR. RAM SUBHAG SINGH: That is our intention in the matter, Madam.

SHRI BHUPESH GUPTA: You can give it in word. You say all right. You can give an explanation that those who retire shall not be any more members of the Committee. That is for removal of any doubt.

SHRI ABID ALI (Maharashtra): It can be only "excluding the retiring members", that much. If you put in the other amendment, then those who may be re-elected will become ineligible.

THE DEPUTY CHAIRMAN: "This House resolves that the term of office of the present members of the Rajya Sabha serving on the Committee on Public Accounts be extended up to the 30th April, 1968, subject to those who will cease to be members of the Rajya Sabha". Will this be all right?

SHRI BHUPESH GUPTA: "Subject to those" is not the language.

श्री राजनारायण : माननीया, श्रगर ऐसा रहेगा तो जो 28 तारीख को चुना जायेगा, वह श्रा जायेगा । देखिये, गलत काम मत कीजिये ।

SHRI BHUPESH GUPTA: It may be like this: "Subject to the fact that such members of the Rajya Sabha as may retire on 2nd April, 1968, shall cease to be members of the Committee."

DR. RAM SUBHAG SINGH: I accept this amendment.

THE DEPUTY CHAIRMAN: I shall put the motion again:

"This House resolves that the term of office of the present members of the Rajya Sabha, except those who retire on the 22nd April, 1968, serving on the Committee on Public Accounts be extended up to the 30th April 1968".

The motion was adopted.

श्री राजनारायण : माननीया, दोनों में फर्क है। हम लोगों को श्रनावश्यक जिद कर के कोई वर्डिंग नहीं बनानी चाहिये। जो 2 श्रप्रैल को रिटायर करते हैं वे कमेटी के सदस्य नहीं रहेंगे...

उपसभापति : वह साफ है ।

श्री राजनारायण : ग्राप कहती हैं कि जो मेम्बर नहीं रह जायेंगे वे नहीं रहेंगे, किन्तु उनका ग्रगर एलेक्शन फिर हो गया तो वे मेम्बर रह जायेंगे . . .

SOME HON. MEMBERS No, no.

श्री राजनारायण: पच्चीस ग्रादमी एक साथ बोलेंगे तो मामला कैसे बनेगा। ग्रगर यह मकसद इसमें साफ है कि जिस सदस्य का टमं 2 अप्रैल को खत्म होता है वह सदस्य ग्रगर 28 तारीख को चुना भी जाय तो भी वह इस समिति का सदस्य नहीं रहेगा, तो दीक है। लेकिन भाषा गोल नहीं रहनी चाहिये, भाषा इसकी बिल्कुल साफ रहनी चाहिये।

THE DEPUTY CHAIRMAN: Any one who will be elected on the 28th has to take the oath. He is not a member until he comes again.

SHRI BHUPESH GUPTA: You are right. He is not a member.

MOTION RE EXTENSION OF TERM OF OFFICE OF MEMBERS OF COMMITTEE ON PUBLIC UNDERTAKINGS

DR. RAM SUBHAG SINGH: Madam, I beg to move the following Motion:

"This House resolves that the term of office of the present members of the Rajya Sabha, except those who retire on the 2nd April, 1968, serving on the Committee on Public Undertakings be extended up to the 30th April, 1968".

The question was put and the motion was adopted.

REFERENCE TO CALLING ATTEN-TION NOTICE RETHE PUNJAB APPROPRIATION BILL, 1968

SHRI NIREN GHOSH (West Bengal): Calling attention notice Punjab is important. Why should it go to the Home Minister? The Punjab Governor has signed the Money Bill without even being signed by Deputy Speaker which is illegal. It is not even signed by the Deputy Speaker before he signed it. It is a gross irregularity. It should be admitted and immediately discussed.

SHRI BHUPESH GUPTA (West Bengal): I have got an order by the Governor which shows it is signed by the Governor. "The Punjab Appropriation Bill, 1968, was passed by both Houses of the Punjab Legislature. I certify that the Appropriation Bill 1968 is a Money Bill within the meaning of article 199 of the Constitution". For Deputy Speaker there is no signature. For Governor there is signature dated 22nd March, 1968. How is it that a copy has come into our hands which carries the signature of the Governor but not the signature even of the Deputy Speaker? It appears that the Deputy Speaker thought, "First let the Governor sign, then I will sign". That is why it was done. Then it was taken there so that the Deputy Speaker would sign later on. But the law provides that it is to be signed by the

Speaker before even the Governor looks at it. Here is an original document.

Calling Attention

Notice

SHRI NIREN GHOSH: Illegal and unconstitutional. It shows how the Congress Party behaves.

श्री राजनारायण (उत्तर प्रदेश): मेरा एक पाइन्ट आफ आईर है। माननीया. यह बहत ही बड़ा संवैधानिक प्रश्न है। कल भ्राप के सेकेटेरिएट को बाकायदा फोटोस्टैट कापी दी गई तो कहा गया कि हम घर विभाग भेज रहे हैं। घर विभाग ने ग्राज तक उस पर कोई स्पष्टीकरण नहीं किया। भ्रब जुरा कृपा कर के भ्राप इसकी नजाकत को देखें। यदि किसी प्रकार से हमारे सम्मानित सदस्य के हाथ में यह लेटर न लग गया होता तो हम लोगों को सदन में यही सचना दी गई थी कि डिप्टी स्पीकर ने स्पीकर की जगह सिगनेचर किये हैं। इस प्रकार सदन को गमराह किया गया है, सदन से म्रसत्य बोला गया है। इस लिये मैं विशेषाधिकार ग्रवहेलना का प्रश्न उस मंत्री के विरुद्ध उठाना चाहता हं ग्रीर उन ग्रधिकारियों के विरुद्ध उठाना चाहता हं जिन्होंने राज्य सभा को यह गलत सूचना दी कि डिप्टी स्पीकर ने सिगनेचर किया. स्पीकर के चले जाने के बाद । क्योंकि यह बहुत ही महत्वपूर्ण प्रश्न है, इसलिये हमारी नोटिस कृपा कर के विशेषाधिकार अवहेलना की भी ले लीजिये। मैं भ्राप से निहायत भ्रदव के साथ श्रर्ज करूंगा कि इस सवाल को पार्टी का सवाल न बनाया जाय । अगर हम इस तरह विशेषाधिकार भ्रवहेलना की इजाजत दे कर चलते रहेंगे तो इस सदन में कभी भी कोई मर्यादा नहीं रहेगी। ग्रब यह देखा जाय कि लगातार कितने कितने दिनों तक हम लोग गुमराह रहे और कल जब हमारे सम्मानित सदस्य ने फोटोस्टैट कापी ला कर दी तब हम लोगों ने कालिंग श्रटेंशन का नोटिस दिया । इस लिये हमारा यह नोटिस भी ले लिया जाय ।